



DIVISION BENCH
COURT - II

S-9

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/74(KB)2021
IA(I.B.C)/716(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH JULY, 2022, 02:00 P.M

IN THE MATTER OF	MANGILAL SUTHAR VS GANAPATI INDIA INTERNATIONAL PVT. LTD.
UNDER SECTION	IBC UNDER SEC 9

Counsel / Authorised Representative appeared physically/through video conference:

For IRP : Ms. Shreya Choudhary, Adv.
Mr. Sanjeev Jhunjhunwala, IRP in person

For OC : Mr. Narayan Thakur, Adv.

For CD : Mr. Sayantak Das, Adv.

ORDER

1. Ld. Counsel for the parties present.

2. IA(IBC)/716(KB)2022

- (a) This application has been filed by the IRP seeking withdrawal of the CIRP proceedings initiated *vide* order passed in CP(IB)/74(KB)2021 on 13/07/2022.
- (b) It is stated by the Ld. Counsel for the Operational Creditor that subsequent to passing of the order of admission, there has been a settlement arrived at between the parties and the entire amount of claim has been received and nothing remains pending.
- (c) We are also informed by the Ld. Counsel for the IRP that subsequent to the passing of the order for initiation of CIRP, CoC was not constituted.
- (d) In view of the facts and circumstances mentioned hereinabove, this application is being allowed while exercising inherent power of this Adjudicating Authority under Rule 11 of



the NCLT Rules, 2016. Therefore, the order dated 13/07/2022 is hereby recalled. IRP is hereby released from his responsibility.

(e) Both IA(IBC)/716(KB)2022 and CP(IB)/74(KB)2021 shall stand disposed of.

(f) File be consigned to the records.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)

hb.